

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd.	....	Applicant/petitioner
Vs.		
Sumeru Processors Pvt. Ltd.	....	Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 04.02.2020**

**Coram:**

**SH. B. S. V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	Mr. Rajiv Malik, liquidator
For the Respondent	

**ORDER**

**CA-946(PB)/2020**

Report filed by liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-946(PB)/2020 stands disposed of.

— Sel —  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sel —  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**